

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
WEST ZONAL BENCH

Service Tax Appeal No. 86395 of 2020

(Arising out of Order-in-Appeal No. CKJ/GST/A-I/MUM/77/20-21
dated 17.09.2020 passed by the Commissioner (Appeals)-I, Mumbai)

Courses Intelligence P. Ltd.
Unit 302, 3rd Floor, Bldg no. 3
Mindspace SEZ, Thane Belapur Rd
Airoli, Navi Mumbai

.....Appellant

VERSUS

Commissioner of CGST & Central Excise,Respondent
Mumbai East
9th Floor, Lotus Infocentre,
Parel East, Mumbai

APPEARANCE:

None for the appellant
Shri SBP Sinha, Superintendent (AR) for the respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER No: A/85004/2024

DATE OF HEARING : 03-01-2024
DATE OF DECISION : 03-01-2024

Per: AJAY SHARMA

None for the appellants. Learned Authorised Representative appearing on behalf of the Revenue submitted that since last few occasions no one appeared in the matter on behalf of the appellants. With the assistance of learned Authorised Representative, I have gone through the case records and found his submission to be correct. Even on the last date of

hearing i.e. on 05.12.2023 a fresh notice was issued to the Appellant but despite that no one appeared on its behalf.

2. It seems the appellants are not interested in pursuing its appeal and the same is accordingly dismissed for non-prosecution as per Rule 20 of Customs, Excise and Service Tax Appellate Tribunal (Procedure) Rules, 1982.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

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